

Sindri Unit of the F.C.I. and P&D after Emergency and the percentage of Harijans, Adivasis and local people of Chhotanagpur in that;

(b) whether it is a fact that the interest of weaker section of the society is being constantly ignored at Sindri keeping their percentage still less than the minimum in all categories; and

(c) if so, facts in detail and steps taken to correct the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). The required information is being collected and will be laid on the Table of the House.

Serving of one rupee Janata Meal in Trains

3814. SHRI SAMAR GUHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have decided to serve one rupee janata meal in long distance trains;

(b) if so, whether it is known to the Government that the Society for the Servants of God' used to serve one rupee balanced meal in the Parliament for many years;

(c) if so, will the Government consult this Society and take their expert views and others assistance regarding preparation of one-rupee balanced meal in trains; and

(d) if so, facts thereabout?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) to (d). The one rupee meal, it is understood, is not served any more in the Parliament House. The menu of this meal consisted of liquid items,

which cannot be included in janata food packets, which are essentially dry food items packed hygienically in polythene bags and paper cartons so that they may be conveniently served on trains. The Railways, who have been catering on the railways departmentally for some time now have also been selling low priced food packets and have sufficient expertise in this field. Every effort would be made to supply good quality wholesome meal in the Janata Khana packets.

Oil and Gas Resources in Cachhar District, Assam

3815. SHRI SAMAR GUHA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Cachhar district of Assam has the potentiality of underground oil and gas resources;

(b) if so, the facts thereabout; and

(c) the steps taken or proposed for their exploration?

THE MINISTER OF PETROLEUM, AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The geological and geophysical surveys conducted by ONGC so far in the Cachhar area of Assam, have indicated prospects of finding oil and gas resources there. Seven structures, namely, Chargola, Masimpur, Kanchanpur, Chatachur Putharia Badarpur and Chandipur have been identified for exploratory drilling. Drilling on one location on the Chargola structure was commenced on 5th July, 1977 and is currently in progress.

मृत रेलवे कर्मचारियों के सम्बन्धियों को रोजगार

3816. श्री चन्द्र देव प्रसाद वर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनुकम्पा के प्राधार पर निरुक्ति के लिए ऐसे बहुत से देवरे कर्मचारियों के सम्बन्धिता के प्रावेदन पर विचारार्थ पत्र दुर हैं जिनकी मृत्यु हाल ही में हुई है; और

(ख) यदि हां, तो सरकार का इस बारे में कब तक निर्णय लेने का विचार है ?

देव नारायण में राश्ट्र मंत्री (श्री शिव नारायण) : (क) मृत कर्मचारियों की विधवाओं को नौकरी के लिए प्रार्थनाओं पर प्रमल करने में कुछ हद तक विलम्ब हो रहा है।

(ख) अर्हताप्राप्त और उपयुक्त पुरुष आश्रितों के मामले में, अनुग्रह प्राधार पर यथोचित समय में नौकरिया देने में अधिक कठिनाई नहीं है। लेकिन अनपढ़ विधवाओं और स्त्री आश्रितों के मामले में उपयुक्त रिक्तियों का पता लगाने में कठिनाई होनी है क्योंकि ऐसी बहुत ही कम काठिनाई हैं जिनमें उन्हें नियुक्त किया जा सकता है। रिक्तियां हाने पर उन्हें नौकरी देने के लिए पूरा प्रयास किया जा रहा है।

Imports of Chloramphenicol Powder and L-Base

3817. SHRI GOVINDA MUNDA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to unstarred question No. 37 on 21st February, 1978 regarding imports of Chloramphenicol Powder and L-Base and to state:

(a) what are the basis in detail on which Government have stated that the question of any substantial imports of Chloramphenicol Powder and L-Base against REP Licences arriving in future does not arise; and

(b) what is the reaction of Government in connection with the above statement made in view of the fact that a single letter of credit for about Rs. 55 lakhs for import of L-Base was opened by a single party in August, 1977 in addition to having already opened letter of credit before 27-9-77 for import of L-Base from another European manufacturer?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) In reply to Unstarred Question No. 37 answered on 21st February, 1978 it was stated that the import policy for the year 1977-78, which permitted import of canalised, restricted and banned items of bulk drugs against REP licences has been modified with effect from 27th September 1977. The result is that, as of 27th September 1977, the facility of issue of REP licences for import of canalised drugs against export of items other than drugs has been withdrawn. It was on this basis that it was stated in the reply that the question of any substantial imports of Chloramphenicol powder and L-Base against REP licences arising in future, i.e., after the new policy became operative, would not arise.

(b) Messrs Mac Laboratories Pvt. Ltd. Balsar, concluded the arrangements to import L-Base against REP licences to the extent of Rs. 55,31,499/- prior to 27th September 1977. This import has been validly effected by the party under the import policy operative at the time when the arrangements to import L-Base..... against REP licences were concluded by them.